

ernment's proposal to mobilise resources through open-market borrowings for early completion of this important project.

13.00hrs.

- (iv) **Need to recognise 'Rajbhar' caste to Uttar Pradesh and Bihar as Scheduled Caste**

[Translation]

SHRI RAMBADAN (Lalganj): Sir, in most parts of the country, especially the Eastern Uttar Pradesh and Bihar, the condition of 'Rajbhar' castes is quite pitiable from economic and social point of view. Despite their pitiable condition these castes have not been included in the list of Scheduled Castes. As a result of which a sense of frustration and deprivation has engulfed these castes. Time and again they stage demonstrations and rallies in the capital.

The Centre is requested to include these castes in the list of the Scheduled Castes and may provide all the facilities made available to the Scheduled Castes.

- (v) **Need to recognise fishermen and washermen of Andhra Pradesh as Scheduled Tribes**

[English]

SHRI G.M.C. BALAYOGI (Amalapuram): In my Constituency, nearly two lakh fishermen face social and economic problems in their daily life. Even after Independence, this community has not been provided with the basic requirements like drinking water roads, hospitals, education to children and a small pucca house, even though Government earn crores of rupees of foreign exchange due to their efforts. The Government of Andhra Pradesh has recommended that the fishermen and washermen communities be included in the list of Scheduled Tribes. The matter was represented by several Members of Parliament. So far, the Government has not taken any initiative in the matter.

Hence I urge upon the Central Government to take immediate and necessary steps for inclusion of these Castes in the list of Scheduled Tribes.

- (vi) **Need to develop Dhenkanal Keonjhar road via kamakhyanagar, Kaliahata, Nudurpuda, Narayanpur into a National Highway**

SHRI K.P. SINGH DEO (Dhenkanal): Mr. Chairman, Sir, I would like to raise the following matters under Rule 377.

An alignment exists between Dhenkanal, Orissa, the district headquarters on National Highway Number 42, only 35 kilometres from the Calcutta-Madras National Highway Number 5 and Keonjhar, Orissa, district headquarters town on the National Highway Number 6, the Calcutta-Bombay Highway, a distance of 135 kilometres.

Dhenkanal-Angul-Talcher on the National Highway Number 42, is fast developing into an industrial area with the establishment of National Aluminium Company, Smelter and Captive Power Plant, the Fertilizer Plant and the NTPC Super Thermal Plant. Similarly, Keonjhar which is in the heart of the iron ore deposits, is gradually developing with the charge Chrome Plant and the proposed second steel plant.

It is therefore, desirable and necessary to develop the road Dhenkanal Kamakhyanagar MDR 28 kilometres Kamakhyanagar Kaliahata via Kankadahad CVR- 39 kilometres. Kaliahata Nudurpuda CVR 48 kilometres, Nudurpuda-Narayan Pur MDR, 12 kilometres, Narayanpur-Keonjhar SH-five kilometres into a National Highway.

Apart from reducing the distance between Dhenkanal industrial area to Keonjhar industrial area by 100 kilometres, it will open up the rich mineral bearing area, comprising Chromite and iron ore. It will also open up for development and economic activity the entire tribal area for tribals, who have been denied the fruits of development even after seven Five Year Plans due to lack of and

[Sh. K.P. Singh Deo]

inadequacy of infrastructure like communication, since no railway line exists at the moment.

(vii) **Need to make early payment of dues to the farmers of Gujarat under Crop Insurance Scheme**

[*Translation*]

SHRI CHANDRESH PATEL (Jamnagar): Sir, for approximately one year and a half, farmers of Gujarat have not been paid dues under the Crop Insurance Scheme. On a number of occasions myself and other hon. Members from Gujarat, Organisations of farmers and cooperative Societies have written for immediate payment of dues. Even personally the position has been apprised off but till date the payment of dues has not been made to the farmers under the afore said insurance scheme. As a result of which the farmers are not being given new loans. Though the farmers are entitled for the claims but even then the payment of dues has not been made.

As a result of which the farmers are not able to buy seeds and insecticides etc. Thereby causing extensive loss in agricultural production and also adversely affecting not just the farmers but also the Government and the country. Burden of interest on loan to be repaid by the farmers on bank loans has increased two four folds, but no interest is being paid on payment of outstanding dues to the farmers, thereby defeating the very objectives of Crop Insurance Scheme.

The entire Saurashtra-Kutch belt in Gujarat is in the grip of draught and both the farmers and animals are facing starvation. In the prevailing conditions the payment of dues under the Crop Insurance Scheme is the only ray of hope. Farmers are now dependent just on this payment.

Therefore, I would like to urge the Central Government to immediately disburse the outstanding payment of dues for 1991-92

under the Crop Insurance Scheme to the farmers.

(viii) **Need to take steps for protecting the interests of fishermen of Rajapur, Maharashtra**

[*English*]

SHRI SUDHIR SAWANT (Rajapur): Sir, I would like to raise the following matter under Rule 377:

Rajapur Constituency is the most backward constituency of the country, in spite of it being declared as having achieved 100 percent literacy. Presently the catch on the coast has reduced as ships from the neighbouring States are conducting massive poaching operations with the modern vessels at their disposal. Bare necessities like salt for drying of the fish is not provided to the fishermen. 90 per cent of the catch is thus wasted due to lack of processing facilities.

The entire shipping industry has collapsed and resultant effect on the fishing industry is clearly visible. Today the future of one lakh fishing community is at stake. I would therefore request that the following steps be taken urgently:-

(a) Establish a deep sea fishing harbour in Rajapur with required research facility.

(b) Start work on the fishing harbours at Sarjekote and Anandwadi.

(c) Provide assistance to the Maharashtra Government for desiltation of all the harbours of the region.

(d) Evolve a master plan for promotion of the fishing industry to include. Aquaculture, Deep sea fishing, Shallow water fishing, marketing, promotion of cooperatives, provision of infrastructure and inputs for fishing.

(e) Promote Joint Venture operation with foreign flag ships for deep sea fishing.